

बच, रोजगार और पुनर्वास मंत्रालय में
राज्य मंत्री (श्री ल० ना० मिश्र) : (क)
जी नहीं ।

(ख) प्रश्न नहीं उठता

जमशेदपुर में स्टेनलेस स्टील का उत्पादन

*507. श्री डा० सुन्दरलाल : क्या
शिक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या राष्ट्रीय धातुकामिक
प्रयोगशाला, जमशेदपुर में स्टेनलेस स्टील का
उत्पादन शुरू करने की योजना विचाराधीन
है ;

(ख) यदि हा, तो इसके बारे में क्या
प्रगति की जा रही है ; और

(ग) क्या यह स्टेनलेस स्टील विदेशी
स्टेनलेस स्टील से बढ़िया तथा सस्ता होगा ?

शिक्षा मंत्री (डा० त्रिगुण सेन) :

(क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) निकल रहित स्टेनलेस स्टील
तत्सवादी मानक 18/8 के स्टेनलेस स्टील
की अपेक्षा सस्ता होगा यह निर्धारित करना
तक तब कठिन है जब तक कि टनभार के
आधार पर इसका उत्पादन नहीं किया जाता
है । परन्तु इसके गुण 18/8 के स्टेनलेस
स्टील से सुलनीय पाए गए हैं ।

Employees Provident Fund

*508. **Shri K. Haldar**: Will the Min-
ister of Labour and Rehabilitation be
pleased to state:

(a) whether it has come to the notice
of Government that many employers
in West Bengal do not deposit the
Provident Fund dues with the proper
authorities;

(b) whether it has also come to the
notice of Government that many em-
ployers in West Bengal have failed to

submit annual reports to the Provi-
dent Fund subscribers among their
employees; and

(c) if so, the action taken thereon?

**The Minister of State in the Min-
istry of Labour, Employment and
Rehabilitation (Shri L. N. Mishra)**: (a)
Some employers have defaulted in the
payment of provident fund contribu-
tions to the 'Employees' Provident
Fund

(b) The obligation to furnish the
Annual Statements of Accounts to the
members attaches to the Regional Pro-
vident Fund Commissioner and not to
the employers. As on 31st March,
1967, 24055 Statements of Accounts for
1965-66 remained to be issued to the
members.

(c) Legal and administrative action
has been taken to deal with the posi-
tion disclosed by the answer to part
(a) above.

Joint Consultative Machinery

*509. **Shri Yajna Datt Sharma**:
Shri Jagannatharao Joshi:
Shri R. S. Vidyarthi:
Shri Hardayal Devgun:

Will the Minister of Home Affairs
be pleased to state

(a) whether a meeting of the Natio-
nal Council of the Joint Consultative
Machinery of the Central Government
and its employees was held on the
29th May, 1967; and

(b) if so, whether any agreement
was reached with the employees over
their demand and, if not, issues refer-
red for arbitration?

**The Deputy Minister in the Ministry
of Home Affairs (Shri K. S. Rama-
swamy)**: (a) Yes, Sir.

(b) There were 15 items on the
agenda of which 6 were from the
previous meeting held on January 30th
and 31st, 1967, and had been referred
to committees of the National Council.
Of these 6 items, 5 were taken up at

the meeting of the National Council on 29th and 30th May. Agreement was reached on 2 of them while there was no agreement on the remaining 3 items which formed part of the agenda.

No item has been referred to arbitration because no request for arbitration has been received either from the staff side or the official side.

Powers of Metropolitan Council, Delhi

516. Shri Kanwar Lal Gupta: Will the Minister of Home Affairs be pleased to state:

(a) whether the Chief Executive Councillor, Delhi met him recently and requested him to transfer some of the reserved subjects to the Executive Council;

(b) whether it is also a fact that he has agreed to do so; and

(c) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) and (c) The Home Minister agreed to consider whether the subject of housing could be transferred to the list of subjects within the purview of the Executive Council. This matter is under examination.

Telephone Exchange, Charkhi Dadri

2309. Shri Ram Kishan Gupta: Will the Minister of Communications be pleased to state the time likely to be taken to construct and complete the building for the Telephone Exchange at Charkhi Dadri (Haryana)?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri I. K. Gujral): A plot of land for constructing the telephone exchange building has been selected. Land will be acquired through land acquisition proceedings. Construction of a telephone exchange building will be taken up after possession of the land has been taken. A

medium sized exchange building normally takes about 1½ years to construct.

Delhi-Bhiwani Telephone Line

2310. Shri Ram Kishan Gupta: Will the Minister of Communications be pleased to state:

(a) the number of times the telephone line between Delhi and Bhiwani went out of order from 1st January, 1967 to 30th April, 1967;

(b) the reasons for such breakdown, and

(c) the steps taken to prevent breakdowns and to improve the service on the said telephone line?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri I. K. Gujral):

(a) One circuit 104 times, the other 117 times

(b) Mainly due to.—

(i) frequent failure of public power supply at Bhiwani and the strike by Punjab State Electricity Board Employees in April.

(ii) theft of copper wire.

(iii) damage due to overloaded trucks hitting the wires

(c) (1) In order to improve the power supply position, an Engine Alternator is proposed to be installed at Bhiwani.

(2) cases of copper wire theft have been taken up with the police.

(3) The lines have been raised at vulnerable points.

Punishment to Gasetted Officers on charges of Corruption

2311. Shri Baburao Patel: Will the Minister of Home Affairs be pleased to refer to the reply given to Un-